

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,  
ORDER SHEET**

COURT NO. : 120/11/2019 O.A./260/718/2019 S SIBANARAYAN SUBUDHI

-V/S-

M/O RAILWAYS ITEM NO:16 FOR APPLICANTS(S) Adv. : Mr. D. Mund

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents. Preliminary objection regarding maintainability of the OA on the ground of territorial jurisdiction has been raised by Mr. T. Rath, Ld. Counsel for the respondents stating that this Bench has no right to entertain the present case. Ld. Counsel for the applicant submitted that he will file a fresh representation before the authority requesting for his transfer and prays for withdrawing the present OA with liberty to file a fresh representation in question.</p> <p>Therefore, the OA is disposed of as withdrawn.</p> <p>Copy of this order be given to Ld. Counsels for the both the sides.</p> <p>( SWARUP KUMAR MISHRA) MEMBER (J)</p> <p>( GOKUL CHANDRA PATI) MEMBER (A)</p> <p>pms</p>

